

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of NC-V Meeting held on 10.06.2010

The Meeting No. 11/AM-11 for the licensing year 2010-11 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 10.06.2010 in Room No.108 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No	Name of the representatives & their designation	Department
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. R.A. Lal, Director	R.O, TC, Noida
3.	Sh. Ashok Kumar Arora, Dy.DGFT	DGFT
4.	Sh. Kuldeep Singh, Asstt. Director	MSME
5.	Sh. J.D. Giri, Nominee AEPC	AEPC

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(TEXTILES AND LEATHER ITEMS)

MEETING NUMBER : 11/84-ALC3/2010 **MEETING DATE** : 10.06.2010

Case No.: 6/11/84-ALC3/2010	Party Name:MACCAFERRI ENVIRONMENTAL SOLUTIONS PVT.	Meet No/Date:11/84-ALC3/2010 10.06.2010	Status: Deferred
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1		LTD.		
	HQ File :01/84/050/00073/AM11/	RLA File :31/24/040/00015/AM11/	Lic.No/Date:3110043223 14.05.2010	Defer Date: 15.07.2010
Decision : The Committee considered the case as per agenda and observed that the report of the Team of Officers who visited the unit of the firm is still awaited. It was therefore decided to relist the case on 15.7.2010.				

2	Case No.:1/11/84-ALC3/2010	Party Name:MACCAFERRI ENVIRONMENTAL SOLUTIONS PVT. LTD.	Meet No/Date:11/84-ALC3/2010 10.06.2010	Status: Deferred
	HQ File :01/84/050/00068/AM11/	RLA File :31/24/040/00032/AM11/	Lic.No/Date:3110043409 28.05.2010	Defer Date: 15.07.2010
Decision : The Committee considered the case as per agenda and observed that the report of the Team of Officers who visited the unit of the firm is still awaited. It was therefore decided to relist the case on 15.7.2010.				

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Case No.:2/11/84-ALC3/2010	Party Name:VRIJESH NATURAL FIBRE & FABRICS (INDIA) PVT. LTD.	Meet No/Date:11/84-ALC3/2010 10.06.2010	Status: Approved
HQ File :01/84/050/00069/AM11/	RLA File :03/95/040/00171/AM11/	Lic.No/Date:0310576639 31.05.2010	
Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting and decided to allow 5% wastage on both the import item as per the details given below:-			
Export item	Import Item	Qty. recommended	
Flax/Cotton Fabrics (Dyed), Twisted/Untwisted. Flax Yarn – 7850.00 Kgs.	Flax Yarn	8243 Kgs.	
Flax/Cotton Fabrics (Grey & Bleached), Twisted/Untwisted. Flax Yarn – 3050.00 Kgs.	Flax Yarn	3203 Kgs.	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:3/11/84-ALC3/2010	Party Name:VRIJESH CORPORATION	Meet No/Date:11/84-ALC3/2010 10.06.2010	Status: Approved
HQ File :01/84/050/00070/AM11/	RLA File :03/95/040/00162/AM11/	Lic.No/Date:0310576640 31.05.2010	

Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting and decided to allow 5% wastage on both the import as per the details given below:-

Export item	Import Item	Qty. recommended
Flax/Cotton Fabrics (Dyed), Twisted/Untwisted. Flax Yarn – 7850.00 Kgs.	Flax Yarn	8243 Kgs.
Flax/Cotton Fabrics (Grey & Bleached), Twisted/Untwisted. Flax Yarn – 3050.00 Kgs.	Flax Yarn	3203 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:4/11/84-ALC3/2010	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:11/84-ALC3/2010 10.06.2010	Status: Defferred
HQ File :01/84/050/00071/AM11/	RLA File :05/24/040/00082/AM11/	Lic.No/Date:0510265188	Defer Date:

5		01.06.2010	08.07.2010
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case as application in this case is awaited. It was therefore decided to defer the case for re-listing on 08.07.2010.		

6	Case No.: 5/11/84-ALC3/2010	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:11/84-ALC3/2010 10.06.2010	Status: Deferred
	HQ File :01/84/050/00072/AM11/	RLA File :05/24/040/00079/AM11/	Lic.No/Date:0510265357 02.06.2010	Defer Date: 15.07.2010
	Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was therefore decided to defer the case for re-listing on 15.07.2010.			

7	Case No.: 7/11/84-ALC3/2010	Party Name:FLEXITUFF INTERNATIONAL LTD.,	Meet No/Date:11/84-ALC3/2010 10.06.2010	Status: Transferred
	HQ File :01/84/050/00074/AM11/	RLA File :11/24/040/00009/AM11/	Lic.No/Date:1110022541 04.06.2010	
	Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the case pertains to Norms Committee-VII and as such it was decided to withdraw this case from the agenda and transfer the same to DES-VII Section.			

Manually generated agenda cases

Case No.98	M/s. G.R. Corporation, Kanpur.
NC 11/11 dt. 10.06.2010	F.No. 01/84/50/189/AM-10/DES-V
Ratification of input output norms against Advance Authorization No.0610016444 dt. 22.10.2009.	

Decision: The Committee considered the case as per agenda and observed that the applicant firm has neither given net content of each import item in respect of each export product nor given any justification on quantitative requirement of inputs. The Committee felt that the applicant must give the justification as asked by the Norms Committee and as such decided to maintain the rejection.

RLA may take suitable consequential action accordingly.

Case No.99	M/s. A.S. Marimuthu, Rajapalayam.
NC 11/11 dt. 10.06.2010	F.No. 01/84/162/365/AM-10/DES-V
Ratification of input output norms against Advance Authorization No.3510027635 dt. 9.9.2009.	

Decision: The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided that in this advance authorization Dyes and Chemicals shall be restricted to 14% of FOB value within the overall CIF value of the advance authorization in terms of General Note for Textiles at Sr.No.5.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 100	M/s. Bombay Rayon Fashions Ltd., Mumbai.
NC 11/11 dt. 10.06.2010	F.NO.1/84/50/224/AM-10/DES-V
Ratification of input output norms in respect of Advance Authorization No. 0310541630 dt. 23.10.2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC (MSME) for their examination and comments. It was therefore decided to defer the case for re-listing on 15.07.2010.

Case No. 101	M/s. Chandramukhi Impex Pvt. Ltd., Kolkata.
NC 11/11 dt. 10.06.2010	F.NO.1/84/50/208/AM-10/DES-V
Ratification of input output norms in respect of Advance Authorization No. 0210135613 dt. 18.12.2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to defer the case. It was therefore decided to re-list the case on 15.07.2010.

Case No. 102	M/s. Augustan Knitwear Pvt. Ltd., Coimbatore.
NC 11/11 dt. 10.06.2010	F.NO.1/84/50/266/AM-10/DES-V
Ratification of input output norms in respect of Advance Authorization No.	

3210042762 dt. 5.2.2010.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to defer the case. It was therefore decided to re-list the case on 15.07.2010.

Case No. 103	M/s. Chandramukhi Impex Pvt. Ltd., Kolkata.
NC 11/11 dt. 10.06.2010	F.NO.1/84/50/209/AM-10/DES-V
Ratification of input output norms in respect of Advance Authorization No. 0210135620 dt. 18.12.2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to defer the case. It was therefore decided to re-list the case on 15.07.2010.

Case No.104	M/s. A.S. Marimuthu, Rajapalayam.
NC 11/11 dt. 10.06.2010	F.No. 01/84/50/288/AM-10/DES-V
Ratification of input output norms against Advance Authorization No.3510029336 dt. 2.3.2010.	

Decision: The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided that in this advance authorization Dyes and Chemicals shall be restricted to 14% of FOB value within the overall CIF value of the advance authorization in terms of General Note for Textiles at Sr.No.5.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.105	M/s. Universal Security Instruments, Faridabad.
NC 11/11 dt. 10.06.2010	F.No. 01/84/50/369/AM-07/DES-V
Re-fixation of input output norms against Advance Authorization No.0510194129 dt. 10.6.2010.	

Decision: The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided that in case the supply of Jackets is to EOU, the requirement of furnishing a No Objection Certificate from Department of Defence Production shall not apply.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.
